

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 9/82-ALC4/2009 MEETING DATE : 02.06.2009

The Meeting No9/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 02.06.2009 was actually held on **23.06.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri A.K. Sinha, Asstt. Director, Pharmexcil
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

Case No.B-99	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/01438/AM09
Meeting Date: 02.06.2009	RA F.No.03/94/040/00872/AM09
Adv.Lic.No.0310498736 dated 18.12.2008	
Committee considered case as per agenda and in light of decision taken in 1/82 meeting held on 12.05.2009 and in consultation with technical authority present in meeting decided to allow import of Ethyl Acetate to the extent of 4.242 kg/kg of Lamivudine without any other change in the decision taken in 40/82 meeting held on 30.12.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-100	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/00636/AM09
Meeting Date: 02.06.2009	RA F.No.03/94/040/00273/AM09
Adv.Lic.No.0310475618 dated 20.06.2008	
Committee considered case as per agenda and in light of earlier decision taken in 2/10 meeting held on 12.05.2009 and in consultation with technical authority present in meeting decided to allow import of N-Heptane to the extent of 3.46 kg/kg of export product without any other change in the decision taken in 14/82 meeting held on 01.07.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-101	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/01343/AM09
Meeting Date: 02.06.2009	RA F.No.03/94/040/00842/AM09
Adv.Lic.No.0310496222 dated 02.12.2008	
Committee considered case as per agenda and in light of decision taken in 1/82 meeting held on 12.05.2009 and in consultation with technical authority present in meeting decided to allow import of Ethyl Acetate to the extent of 4.242 kg/kg of Lamivudine without any other change in the decision taken in 40/82 meeting held on 30.12.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-102	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/00651/AM09
Meeting Date: 02.06.2009	RA F.No.03/94/040/00305/AM09
Adv.Lic.No.0310476019 dated 23.06.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to allow import of Dipotassium Hydrogen Phosphate to the extent of 2.582 kg/kg of Lamivudine and Salicylic Acid to the extent of 0.790 kg/kg of Lamivudine without any other change in the decision taken in 35/82 meeting held on 25.11.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-103	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/00450/AM08
Meeting Date: 02.06.2009	RA F.No.03/94/040/00865/AM08
Adv.Lic.No.0310450789 dated 20.11.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting decided to allow import of Dipotassium Hydrogen Phosphate to the extent of 2.582 kg/kg of Lamivudine without any other change in the decision taken in 42/09 meeting held on 13.01.2009. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-104	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/00476/AM08
Meeting Date: 02.06.2009	RA F.No.03/94/040/01028/AM08
Adv.Lic.No.0310457508 dated 11.01.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority	

present in meeting decided to allow import of Dipotassium Hydrogen Phosphate to the extent of 2.582 kg/kg of Lamivudine without any other change in the decision taken in 42/09 meeting held on 13.01.2009.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-105	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/050/00649/AM09
Meeting Date: 02.06.2009	RA F.No.03/94/040/00326/AM09
Adv.Lic.No.0310476006dated 23.06.2008	
Committee considered case as per agenda and in light of revised written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/168/2008-PI-III dated 24.11.2008 and in consultation with technical authority present in meeting, decided to amend the description of bulk drugs to read as "Budesonide" without any other change in the decision taken in 36/82 meeting held on 02.12.2008.	

Case No.B-106	M/S Global Calcium Ltd
Norms Committee Meeting No.9/10	F.No.01/82/162/00098/AM10
Meeting Date: 02.06.2009	RA F.No.07/24/040/00612/AM09
Adv.Lic.No.0710063902 dated 30.03.2009	
Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.	

Case No.B-107	M/S Global Calcium Ltd
Norms Committee Meeting No.9/10	F.No.01/82/162/00091/AM10
Meeting Date: 02.06.2009	RA F.No.07/24/040/00613/AM09
Adv.Lic.No.0710063917 dated 30.03.2009	
Committee decided to defer case for 21.7.2009 for comments of Department of C&PC.	

Case No.B-108	M/S Metropolitan Overseas Ltd.			
Norms Committee Meeting No.9/10	F.No.01/82/050/00516/AM08			
Meeting Date: 02.06.2009	RA F.No.03/95/040/01030/AM08			
Adv.Lic.No.0310458166 dated 18.01.2008				
Committee considered case as per agenda and in light of earlier decision taken in 51/09 meeting held on 10.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[1-(S)-Ethoxy Carbonyl-3-Phenyl propyl]-L-Alanine	1 Kg.	1.	(S,S)-N-(1-Ethoxy Carbonyl-3-oxo-3-phenyl propyl) alanine benzyl ester	1.25 kg

(ECP-Alanine Ale)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-109	M/S Metropolitan Overseas Ltd.			
Norms Committee Meeting No.9/10	F.No.01/82/050/00035/AM08			
Meeting Date: 02.06.2009	RA F.No.03/95/040/01591/AM07			
Adv.Lic.No.0310425625 dated 04.04.2007				
Committee considered case as per agenda and in light of earlier decision taken in 51/09 meeting held on 10.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[1-(S)-Ethoxy Carbonyl-3-Phenyl propyl]-L-Alanine (ECP-Alanine Ale)	1 Kg.	1.	(S,S)-N-(1-Ethoxy Carbonyl-3-oxo-3-phenyl propyl) alanine benzyl ester	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-110	M/S Metropolitan Overseas Ltd.			
Norms Committee Meeting No.9/10	F.No.01/82/050/00933/AM08			
Meeting Date: 02.06.2009	RA F.No.03/95/040/00301/AM08			
Adv.Lic.No.0310438008 dated 01.08.2007				
Committee considered case as per agenda and in light of earlier decision taken in 51/09 meeting held on 10.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[1-(S)-Ethoxy Carbonyl-3-Phenyl propyl]-L-Alanine (ECP-Alanine Ale)	1 Kg.	1.	(S,S)-N-(1-Ethoxy Carbonyl-3-oxo-3-phenyl propyl) alanine benzyl ester	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-30	M/S Cipla Ltd.			
Norms Committee Meeting No.9/10	F.No.01/82/162/00110/AM10			
Meeting Date: 02.06.2009	RA F.No.03/94/040/01006/AM09			
Adv.Lic.No.0310505855 dated 05.02.2009				

Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.

Case No.A-31	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/162/00107/AM10
Meeting Date: 02.06.2009	RA F.No.03/94/040/00994/AM09
Adv.Lic.No.0310505514 dated 04.02.2009	
Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.	

Case No.A-32	M/S Cipla Ltd.
Norms Committee Meeting No.9/10	F.No.01/82/162/00109/AM10
Meeting Date: 02.06.2009	RA F.No.03/94/040/00932/AM09
Adv.Lic.No.0310502537dated 16.01.2009	
Committee considered case as per agenda and decided to examine the case on file alongwith all the cases of the firm for import of HFA 227 Propellant Gas/Zaphex Gas/P-11 and P-12 Gases. Accordingly, case was deferred for 21.07.2009.	

Case No.A-33	M/S Cipla Ltd.			
Norms Committee Meeting No.9/10	F.No.01/82/162/00105/AM10			
Meeting Date: 02.06.2009	RA F.No.03/94/040/01118/AM09			
Adv.Lic.No.0310515341 dated 13.04.2009				
Committee considered case as per agenda and in light of earlier decision taken in 42/09 meeting held on 13.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine	1 Kg.	1.	2',3'-Dihydro,5'-O-Benzoyl, 5-Methyl Uridine	2.00 kg
		2.	Butyl Acetate	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

1	Case No.:1/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Approved
	HQ File :01/82/050/00114/AM10/	RLA File :05/24/040/00090/AM10/	Lic.No/Date:0510241723 19.05.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

2	Case No.:2/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00115/AM10/	RLA File :05/24/040/00091/AM10/	Lic.No/Date:0510241724 19.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

3	Case No.:3/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Approved
	HQ File :01/82/050/00116/AM10/	RLA File :05/24/040/00092/AM10/	Lic.No/Date:0510241725 19.05.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

4	Case No.:4/9/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00117/AM10/	RLA File :09/24/040/00029/AM10/	Lic.No/Date:0910037951 20.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

5	Case No.:5/9/82-ALC4/2009	Party Name:CHEMIEORGANIC CHEMICALS (INDIA)PVT.LTD.	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00118/AM10/	RLA File :03/94/040/00079/AM10/	Lic.No/Date:0310520466 20.05.2009	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

6	Case No.:6/9/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00119/AM10/	RLA File :13/24/040/00004/AM10/	Lic.No/Date:1310028736 20.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

7	Case No.:10/9/82-ALC4/2009	Party Name:KUSUMA PHARMA	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
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HQ File :01/82/050/00123/AM10/	RLA File :03/94/040/00074/AM10/	Lic.No/Date:0310520778 21.05.2009	Defer Date:04.08.2008
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for the following information/documents from firm. 1. End use of the export product. 2. Technical specification of the export product. 3. Whether the item of import is bulk drug? 4. Technical details as per Appendix 33. Accordingly, case was deferred for 04.08.2008.			

8	Case No.:11/9/82-ALC4/2009	Party Name:KUSUMA PHARMA	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00124/AM10/	RLA File :03/94/040/00072/AM10/	Lic.No/Date:0310520784 21.05.2009	Defer Date:04.08.2008
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to call for the following information/documents from firm. 1. End use of the export product. 2. Technical specification of the export product. 3. Whether the item of import is bulk drug? 4. Technical details as per Appendix 33. Accordingly, case was deferred for 04.08.2008.			

9	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:8/9/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00121/AM10/	RLA File :03/94/040/00116/AM10/	Lic.No/Date:0310520649 21.05.2009	Defer Date:21.07.2009
	Decision :Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 21.07.2009.			

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11	Case No.:9/9/82-ALC4/2009	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:9/82-ALC4/2009 02.06.2009	Status:Case Deferred
	HQ File :01/82/050/00122/AM10/	RLA File :03/95/040/00057/AM10/	Lic.No/Date:0310520741 21.05.2009	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			
